

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 819 of 2020

IN THE MATTER OF:

Amit Airy

...Appellant

Versus

C & S Electric Ltd. & Anr.

...Respondents

Present: -

For Appellant: Mr. Hemant Shah and Mr. Deokant Tripathi, Advocates.

Mr. Amit Airy, Party in person.

For Respondent: Mr. Rahul Malhotra, Advocate for R-1.

Ms. Astha Prasad, Advocate for R-2.

Mr. Ajit Wagh, RP-R-2.

ORDER
(Virtual Mode)

21.01.2021 On the perusal of the Order dated 07th December, 2020, it appears that Additional-Document was filed on behalf of Respondent No. 1 which is taken on record.

From the perusal of the Additional-Document filed on behalf of Respondent No. 1 reveals that parties on 15th January, 2021 have settled the matter and also drawn a settlement agreement on the same date.

Parties with the joint submissions submit that matter is before the 'Committee of Creditors' so the matter is adjourned for further date.

List the Appeal 'For Admission (After Notice)' on **15th February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)